

**Central Administrative Tribunal
Principal Bench**

OA No.3295/2016

New Delhi, this the 06th day of July, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member

Smt. Mohini Yadav,
Aged about 67 years,
Assistant Librarian (Retd.),
W/o Shri Raj Singh Yadav,
R/o D-298, Prashant Vihar,
Delhi-110085.

...Applicant

(By Advocate : Shri K.D. Saini)

Versus

1. North Delhi Municipal Corporation,
Through its Additional Commissioner,
Education department, 15th Floor,
Civic Centre, Minto Road,
New Delhi-110002.
2. Assistant Director of Education (Phy.),
North Delhi Municipal Corporation,
Rohini Zone, Sector-5,
Delhi-110085.

...Respondents

(By Advocate : Shri Manjeet Singh Reen)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

Heard Shri K.D.Saini, learned counsel for applicant and Shri
Manjeet Singh Reen, learned counsel for respondents.

2. It is submitted that the respondents have agreed with the claim made by the applicant in the OA and that they have calculated the amounts payable to the applicant and it comes to Rs.1,17,102/- and that they shall pay the same shortly. We find that the aforesaid agreed amount was due to the applicant since long time, which was withheld and retained by the respondents against the interest of the applicant. Hence, he is also entitled for reasonable interest on the said amount.

3. Accordingly, we allow the OA by directing the respondents to pay the amounts due to the applicant along with interest @ GPF rates within 60 days from the date of receipt of a certified copy of this order. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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